

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 40 OF 2016 &
IA NO. 444 OF 2016**

Dated: 24th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Jsons Foundry Pvt. Ltd.

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1
Mr. Varun Pathak for R.2

ORDER

Learned counsel for the appellant states that the appeal has become infructuous in view of subsequent order passed by the State Commission in Case No. 122 of 2016 dated 12.01.2017.

In view of the above statement, the appeal and the IA are disposed of as infructuous.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

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